

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12458-12459/2018

(Arising out of impugned final judgment and order dated 16-04-2018 in RP No. 387/2018 17-01-2018 in WP No. 2474/2017 passed by the High Court Of M.P Principal Seat At Jabalpur)

SASAN POWER LTD.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.69802/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-05-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Arvind Datar, Sr. Adv.
Mr. Sajjan Povayya, Sr. Adv.
Mr. Priyadarshi Banerjee, Adv.
Mr. Pratibhanu S. Kharola, Adv.
Ms. Sadapurna Mukherjee, Adv.
Mr. Nishant Rao, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Purushaindra Kaurav, AG
Mr. Saurabh Mishra, AAG
Mr. Arjun Garg, AOR
Mr. Aakash Nandolia, Adv.
Ms. Anuradha Mishra, Adv.
Mr. Varun Mohan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Tag with Civil Appeal Nos. 4745/2006.

Let notice issue on prayer for interim relief returnable on 16.7.2018.

Dasti, in addition, is permitted.

(DEEPAK MANSUKHANI)
AR CUM PS

(RAJINDER KAUR)
COURT MASTER

